

**HIGH COURT OF THE JAMMU & KASHMIR AND LADAKH**  
**(Office of the Registrar General at Srinagar)**

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**CIRCULAR**

**No: 10 of 2022/RG/LP**

**Dated: 29.07.2022.**

The following mechanism is provided for regulation and utilization of costs deposited in the Litigants' Welfare Fund :-

1. All the costs directed to be paid in the Litigants' Welfare Fund in terms of Circular No.09 of 2022/RG/LP dated 29.07.2022, and those specifically ordered by the High Court and the Subordinate Courts to be so paid, shall be deposited with the registry of the High Court and Subordinate Courts respectively;
2. Registrar General shall maintain a dedicated Bank account for Litigants' Welfare Fund, in which all such costs shall be deposited;
3. The costs shall be deposited against a proper receipt issued by the concerned officer in the registry, and proper books of account shall be maintained for the purpose of collection of such costs;
4. All the funds collected in the Bank account shall be utilized for the purpose of creation, maintenance or renovation of the facilities in the Court premises for the litigants, for which the Registrar General shall seek instructions from the Chief Justice, from time to time; and
5. The books of account maintained as above shall be annually audited by such officer of the High Court as may be directed by the Chief Justice.

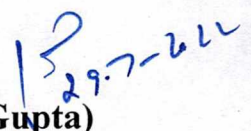
**Sd/-**  
**(Pankaj Mithal)**  
**Chief Justice**

**No:25581-631/RG/LP**

**Dated: 29.07.2022**

**Copy forwarded to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Ms. Justice \_\_\_\_\_  
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
5. Director, J&K Judicial Academy, Srinagar.
6. Member Secretary, J&K Legal Services Authority, Srinagar.
7. Registrar Judicial, High Court of J&K and Ladakh, Srinagar/Jammu.
8. Director Finance, High Court of J&K and Ladakh, Srinagar.  
.....for information.
9. President J&K High Court Bar Association, Jammu/Srinagar for information.
10. All Principal District and Sessions Judges for information and with the request to circulate the same among all the judicial officers in their respective district.
11. I/C NIC, Srinagar for uploading the same on the official website of the High Court.
12. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping the record of the same.

  
**(Sanjeev Gupta)**  
**Registrar General**